

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.16/(MAH)/2016
CA No.

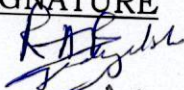
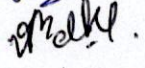
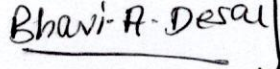
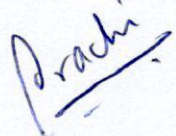


CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.11.2016

NAME OF THE PARTIES: Dr. Bhagwati Prasad
V/s.
M/s. Span Biotronics Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Rohan Rajadhyaksha	COUNSEL	
2	ABHISHEK ADKE	ADVOCATE	
3	BHAVI DESAI	ADVOCATE	
4	Prachi Manekar	Adv. for R ₁ & R ₂	
5	G. Aniruth Punnettaraman	" "	
6	Dhruv Joshi i/b Nadia Choudy & Co.	Adv. for R ₃	

ORDER

C.P. NO.16/397-398/CLB/MB/MAH/2016

1. Ld. Counsel representing both the sides are present.
2. The Petitioner is seeking permission to file Rejoinder which was admittedly served on the other side. Directed to file in the Registry today.

MKS

3. From the side of the Respondent No.3, Sur-Rejoinder has already been filed in compliance of past directions. Due to shortage of time, the C.P. cannot be heard at length today. Hence, adjourned to **9th January, 2017** with the consent of both the parties.

Dated: 18.11.2016

sd/-
Shri M.K. Shrawat
Member (Judicial)